

Unloading of Locomotives at Calcutta Port

*1568. Shri S. C. Samanta: Will the Minister of Transport and Communications be pleased to state whether it is a fact that a large number of locomotives imported through the Port of Calcutta could not be discharged on to the wharves and were retained in boats for considerable periods involving not only considerable expense, but also serious risk of loss or damage and that as a result there has been extreme shortage of boats in the port?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): In the latter half of May and the first half of June 1957 there was a congestion of lighters loaded with imported locomotives in the port of Calcutta. This was due to the bunching of ships bringing this cargo. Speedy clearance was not possible because of the sudden increase in the demand for the special type of wagons required and of the breakdown of a heavy lift crane of the port. No loss or damage occurred during the lighterage operations. There is now no shortage of lighters in the port.

Development of Cambay Port

*1569. Shri Yajnik: Will the Minister of Transport and Communications be pleased to state the amount estimated to be spent on the development of Cambay Port (Bombay State) in the next financial year?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): The development of minor ports is the responsibility of the State Governments. The Central Government gives financial assistance in the form of loans on concessional terms for development schemes included in the Five Year Plans. A provision of Rs. 3.68 lakhs has been made in the Second Five Year Plan for improvement schemes

relating to the Port of Cambay. Information regarding the amount estimated to be spent on the development of this port has been called for from the Government of Bombay and will be laid on the Table of the Sabha.

Statutory Bodies under the Ministry of Transport and Communications

1503. Shri Shree Narayan Das: Will the Minister of Transport and Communications be pleased to state:

(a) the names of statutory and ad-hoc bodies functioning under his Ministry giving reference to the resolution or enactments under which these bodies were constituted and are functioning;

(b) the names of statutory bodies as have ceased to function after 1955;

(c) the names of ad-hoc bodies including Committees and Commissions which were constituted by the Ministry for specific purposes and which have already completed their works and submitted their reports since 1955, giving the dates of their constitution, the dates of submission of reports by each of them;

(d) the names of such reports which have been considered and decisions already taken;

(e) the names of such reports which are still under the consideration of the Government; and

(f) the names of such ad hoc bodies which are still functioning giving the dates of their appointment and the dates on or before which they have to submit their reports to Government?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (c) to (f). Three statements giving the requisite information are laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 83]

(b) Nil.